

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-1782(ND)/2019**

**IN THE MATTER OF:**

**M/s Sameta Metal Pro. Pvt. Ltd.**

**vs**

**M/s Win-Holt India Pvt. Ltd.**

**...PETITIONER**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 06.09.2019**

**Coram:**

**Shri. P.S.N. Prasad,**

**Hon'ble Member (Judicial)**

**Dr. V.K. Subburaj,**

**Hon'ble Member (Technical)**

**For the Petitioner**

**: Mr. Dhrubajit, Adv.**

**For the Corporate Debtor**

**: Mr. Mukesh Kumar, Adv.**

**ORDER**

Advocate Mr. Dhrubajit, is present on behalf of the operational creditor and submitted that he will come on record by filing Vakalatnama in the matter and sought time for filing compliance to Section 9(3)(c) and also satisfy this Tribunal that the matter is within the period of limitation with supporting documents/pleadings in the matter. The proxy counsel for the corporate debtor Mr. Mukesh Kumar is present and submitted that the reply has been sent to the corporate debtor for his acceptance and signatures and prayed for short time. Having regard to the submissions made by both the counsels 5 days time is granted to each counsel for filing the respective applications/pleadings in the matter, Post the matter to 25.09.2019.

  
Member (T)

  
(P.S.N. Prasad)  
Member (J)